
(2010) 08 GUJ CK 0147
In the Gujarat High Court
Case No : Criminal Appeal No. 1022 of 2007

Navinbhai Kannan Iyenger	Vs	APPELLANT
State of Gujarat		RESPONDENT

Date of Decision : 12-08-2010

Acts Referred:

Penal Code, 1860 (IPC) — Section 354, 376

Citation : (2010) 08 GUJ CK 0147

Hon'ble Judges : Rajesh H Shukla, J

Bench : Single Bench

Advocate : Hemant B. Raval, for the Appellant; L.R. Poojari APP, for the Respondent

Judgement

Rajesh H. Shukla, J.—The present Criminal Appeal has been filed by the appellant-original accused against the Judgment and Order rendered in Sessions Case No. 8/2006 passed by the Learned Sessions Judge, Ahmedabad dated 31.07.2006 recording the conviction of the appellant-accused for the offence under Sections 354 and 376 of the Indian Penal Code imposing rigorous imprisonment for two years and fine of Rs. 1,000/ -, in default, rigorous imprisonment for one month u/s 354 of the Indian Penal Code and also imposing rigorous imprisonment for seven years and fine of Rs. 5,000/ -, in default, rigorous imprisonment for one month u/s 376 of the Indian Penal Code.

2. Learned A.P.P. has placed on record the jail remarks. It transpires from the jail record that the case of the appellant-accused has been covered by the Government Notification/Resolution dated 29.04.2010 issued for the grant of remission in celebration of Swarnim Gujarat and, therefore, he has been released from the jail on 01.05.2010 pursuant to said Government Resolution.

3. In view of the above, the present appeal has become infructuous and stands disposed of as having become infructuous.